



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV**MEETING No.** NC/4/MEET/Feb/202526/18**DATED:** 18/02/2026Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Feb/202526/18 dated 18/02/2026 of Norms Committee - IV for the year 2025-26 was held on 18/02/2026 under the Chairmanship of Shri Rakesh Kumar, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Manoj Kumar Meena, Deputy Director	DGFT(HQ)
2	Shri Dineshnarain Mathur, Technical Consultant	DGFT
3	Shri Nand Lal, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Feb/202526/18										
Case Status	Case Approved										
Party Name	FINSTER BLACK PRIVATE LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026										
HQ File Number	HQRNORM APPLY 00005901AM26										
RA File Number	NA										
Licence No and Date	NA										
Norms Committee Decision:											
The Committee considered the case as per the agenda and noted that the firm has requested prior fixation of norms under Para 4.06 of HBP-2023. After detailed examination, cue from earlier approved norms in NC Meeting No- NC/4/MEET/Oct/202526/11 dated 15.10.2025, offsetting value of byproducts and based on the recommendation of the technical authority, the committee decided to fix the prior norms as under:											
<table><tr><th>Export Item</th><th>Quantity</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td>Tyre Pyrolysis Oil</td><td>1 MT</td><td>Scrap Tyres in baled/ Multicut /shredded form</td><td>1.9 MT</td></tr></table>				Export Item	Quantity	Import item	Qty. Recommended	Tyre Pyrolysis Oil	1 MT	Scrap Tyres in baled/ Multicut /shredded form	1.9 MT
Export Item	Quantity	Import item	Qty. Recommended								
Tyre Pyrolysis Oil	1 MT	Scrap Tyres in baled/ Multicut /shredded form	1.9 MT								
Note-1: - These norms are fixed based on the technical documents and sale invoices of by-products generated during the processing of “Tyre Pyrolysis Oil,” as submitted by the firm. All other applicable policy provisions should be verified by the concerned RA before issuance of the Advance Authorization.											
Note-2: The above norms are fixed under Para 4.06, shall be applicable only for the present application. No authorization shall be issued on repeat basis of these norms.											
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.											

Case No.	2 / NC/4/MEET/Feb/202526/18		
Case Status	Case Deferred		
Party Name	NEELIKON FOOD DYES AND CHEMICALS LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026		
HQ File Number	HQRNORM APPLY 00003501AM25		
RA File Number	NA		
Licence No and Date	0310831208/23/08/2019		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had obtained Advance Authorization No. 0310831208 dated 23.08.2019 under the Self			

-Ratification Scheme (Para 4.07A) from RA-Mumbai and requested for norms fixation The case was discussed in NC meeting and the firm was asked to furnish the following:

- Reason for the change of norms category from Self-Ratification to self-declaration.
- Detailed justification for norms fixation of a self-ratified Authorisation.
- Complete statement of import and export with details of shipping Bills and Bills of Entry.
- The concerned RA is also to provide their comments.

In response to the deficiency letter, the firm submitted a justification and requesting change in the norms category from Self-Ratification to Self-Declaration and seeking fixation of the norms. The Committee further observed that RA-Mumbai had earlier been requested to examine the firm's request for a "Norms Category Change," particularly with respect to the pre-import condition, and to provide its comments/report. However, the report/comments from RA-Mumbai are still awaited. Accordingly, the Committee decided to issue a reminder to RA-Mumbai for submission of the pending report.

The case stands deferred.

Case No.	3 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	NEELIKON FOOD DYES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00003503AM25
RA File Number	NA
Licence No and Date	0310831205/23/08/2019

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm had obtained Advance Authorization No. 0310831205 dated 23.08.2019 under the Self-Ratification Scheme (Para 4.07A) from RA-Mumbai and requested for norms fixation The case was discussed in NC meeting and the firm was asked to furnish the following:

- Reason for the change of norms category from Self-Ratification to self-declaration.
- Detailed justification for norms fixation of a self-ratified Authorisation.
- Complete statement of import and export with details of shipping Bills and Bills of Entry.
- The concerned RA is also to provide their comments.

In response to the deficiency letter, the firm submitted a justification and requesting change in the norms category from Self-Ratification to Self-Declaration and seeking fixation of the norms. The Committee further observed that RA-Mumbai had earlier

been requested to examine the firm's request for a "Norms Category Change," particularly with respect to the pre-import condition, and to provide its comments/report. However, the report/comments from RA-Mumbai are still awaited. Accordingly, the Committee decided to issue a reminder to RA-Mumbai for submission of the pending report.

The case stands deferred.

Case No.	4 / NC/4/MEET/Feb/202526/18
Case Status	Case Rejected
Party Name	MEGHMANI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00001281AM26
RA File Number	NA
Licence No and Date	0810147459/13/03/2020
Norms Committee Decision: The Committee considered the case as per the agenda and the relevant documents and noted that the firm had obtained Advance Authorization No. 0810147459 dated 13.03.2020 under the Self-Ratification Scheme (Para 4.07A) and had subsequently requested norms fixation under Para 4.07 of the Self-Declaration Scheme. The matter was referred to RA-Ahmedabad for examination of the export position prior to import against the said Authorization and for their comments. RA-Ahmedabad, vide email dated 09.01.2026, informed that the firm had violated the pre-import condition and that the Export Obligation (EO) had not been considered as fulfilled. The firm was accordingly advised to pay the duty along with applicable interest. After detailed deliberations and review of the facts of the case, including the report of RA-Ahmedabad, the Committee decided to reject the case and advised the firm to approach RA-Ahmedabad for regularization of the authorization	

Case No.	5 / NC/4/MEET/Feb/202526/18
Case Status	Case Rejected
Party Name	MEGHMANI INDUSTRIES LIMITED
Meeting Number	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026

and Date	
HQ File Number	HQRNORM APPLY 00001283AM26
RA File Number	NA
Licence No and Date	0810148258/30/07/2020
Norms Committee Decision: The Committee considered the case as per the agenda and the relevant documents and noted that the firm had obtained Advance Authorization No. 0810147458 dated 30.07.2020 under the Self-Ratification Scheme (Para 4.07A) and had subsequently requested norms fixation under Para 4.07 of the Self-Declaration Scheme. The matter was referred to RA-Ahmedabad for examination of the export position prior to import against the said Authorization and for their comments. RA-Ahmedabad, vide email dated 09.01.2026, informed that the firm had violated the pre-import condition and that the Export Obligation (EO) had not been considered as fulfilled. The firm was accordingly advised to pay the duty along with applicable interest. After detailed deliberations and review of the facts of the case, including the report of RA-Ahmedabad, the Committee decided to reject the case and advised the firm to approach RA-Ahmedabad for regularization of the matter.	

Case No.	6 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	NEELIKON FOOD DYES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00003502AM25
RA File Number	NA
Licence No and Date	0310838971/19/10/2020
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm had obtained Advance Authorization No. 0310838971 dated 19.10.2019 under the Self-Ratification Scheme (Para 4.07A) from RA-Mumbai and requested for norms fixation The case was discussed in NC meeting and the firm was asked to furnish the following: • Reason for the change of norms category from Self-Ratification to self-declaration. • Detailed justification for norms fixation of a self-ratified Authorisation. • Complete statement of import and export with details of shipping Bills and Bills of Entry. • The concerned RA is also to provide their comments. In response to the deficiency letter, the firm submitted a justification and requesting change in the norms category from Self-	

Ratification to Self-Declaration and seeking fixation of the norms. The Committee further observed that RA-Mumbai had earlier been requested to examine the firm's request for a "Norms Category Change," particularly with respect to the pre-import condition, and to provide its comments/report. However, the report/comments from RA-Mumbai are still awaited. Accordingly, the Committee decided to issue a reminder to RA-Mumbai for submission of the pending report.

The case stands deferred.

Case No.	7 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	DECO MICA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM REVIW00002862AM24
RA File Number	082404000289 AM21
Licence No and Date	0810149082/19/11/2020
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that RA Ahmadabad, via email dated 29.07.2025, 27.01.2026 and 10.02.2026 was requested to conduct an inquiry and factory inspection to verify the incorporation of the import item "Polyethylene Film" into the export product, ascertain its actual end-use, and submit the report to the Chairman of Norms Committee-4 for finalization of input-output norms. As the visit report is still awaited, the committee decided to send a reminder to RA Ahmadabad for submission of the factory inspection report.	
The case stands deferred.	

Case No.	8 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	DECO MICA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM REVIW00005879AM24
RA File Number	082404000290 AM21
Licence No and Date	0810149083/19/11/2020
Norms Committee Decision:	

The committee considered the case as per the agenda and noted that RA Ahmadabad, via email dated 29.07.2025, 27.01.2026 and 10.02.2026 was requested to conduct an inquiry and factory inspection to verify the incorporation of the import item “Polyethylene Film” into the export product, ascertain its actual end-use, and submit the report to the Chairman of Norms Committee-4 for finalization of input-output norms. As the visit report is still awaited, the committee decided to send a reminder to RA Ahmadabad for submission of the factory inspection report.

The case stands deferred.

Case No.	9 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	DECO MICA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM REVIW00000528AM24
RA File Number	08AA04004223 AM21
Licence No and Date	0811000053/11/12/2020
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that RA Ahmadabad, via email dated 29.07.2025, 27.01.2026 and 10.02.2026 was requested to conduct an inquiry and factory inspection to verify the incorporation of the import item “Polyethylene Film” into the export product, ascertain its actual end-use, and submit the report to the Chairman of Norms Committee-4 for finalization of input-output norms. As the visit report is still awaited, the committee decided to send a reminder to RA Ahmadabad for submission of the factory inspection report. The case stands deferred.	

Case No.	10 / NC/4/MEET/Feb/202526/18
Case Status	Case Approved
Party Name	MADRAS FLUORINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM REVIW00003351AM25
RA File Number	04AA04003295 AM22
Licence No and Date	0411000807/12/05/2021
Norms Committee Decision:	
The committee considered the case as per the agenda and observed that the firm has submitted a review application for norms fixation, as their earlier request was rejected due to non-submission of the required information. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee decided to fix the norms as follows:	

Export Item	Qty	Import item	Qty. Recommended
POTASSIUM PENTABORATE WHITE GRANULAR / POWDER	1kg.	BORIC ACID WHITE POWDER / GRANULAR	1.10 kg
		POTASSIUM HYDROXIDE 90 PERCENT WHITE FLAKES	0.219 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	11 / NC/4/MEET/Feb/202526/18		
Case Status	Case Approved		
Party Name	MADRAS FLUORINE PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026		
HQ File Number	HQRNORM REVIW00003352AM25		
RA File Number	04AA04023599 AM22		
Licence No and Date	0411001532/27/09/2021		
Norms Committee Decision:			
The committee considered the case as per the agenda and observed that the firm has submitted a review application for norms fixation, as their earlier request was rejected due to non-submission of the required information. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee decided to fix the norms as follows:			
Export Item	Qty	Import item	Qty. Recommended
POTASSIUM HEXAFLUOROPHOSPHATE WHITE GRANULAR / POWDER	1 kg.	HYDROFLUORIC ACID 70 PERCENT CORROSIVE LIQUID	1.03 kg.
		POLYPHOSPHORIC ACID 115 PERCENTCLEAR COLOURLESS / LIGHT YELLOW LIQUID	0.655 kg
		POTASSIUM HYDROXIDE 90 PERCENTWHITE FLAKES	0.380 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	12 / NC/4/MEET/Feb/202526/18
Case Status	Case Approved

Party Name	GRAUER AND WEIL (INDIA) LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026			
HQ File Number	HQRNORM REVIW00002070AM25			
RA File Number	03AA040127979 AM22			
Licence No and Date	0311009061/01/12/2021			
Norms Committee Decision:				
The committee considered the case as per the agenda and observed that the firm has submitted a review application for norms fixation, as their earlier request was rejected due to non-submission of the required information. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee decided to fix the norms as follows:				
Sl. No.	Item Of Export	Qty	Item Of Import	Qty. Recommended
1	SOLAR PPSOH 8000 (1-(2-HydroxY-3- sulfopropyl) PYridinium Hydroxide, Inner Salt)	1kg	EPICHLOROHYDRIN	0.355 kg
2	SOLAR SAS 144 (Sodium AIIYI Sulphonate)	1kg	ALLYL CHLORIDE	0.151 kg
3	SOLAR PS (Sodium ProPYne Sulfonate)	1kg	PROPARGYL ALCOHOL	0.088 kg
4	SOLAR PME 900 (Propargyl Alcohol Ethoxylate)	1kg	PROPARGYL ALCOHOL	0.560 kg
RA may take necessary action, subject to compliance with other usual conditions of the HBP.				

Case No.	13 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	DECO MICA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM REVIW00004683AM25
RA File Number	08AX04000137 AM22
Licence No and Date	0811003798/18/01/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that RA Ahmadabad, via email dated 29.07.2025, 27.01.2026 and 10.02.2026 was requested to conduct an inquiry and factory inspection to verify the incorporation of the import item “Polyethylene Film” into the export product, ascertain its actual end-use, and submit the report to the Chairman of Norms Committee-4 for finalization of input-output norms. As the visit report is still awaited, the committee decided to send a reminder to RA Ahmadabad for submission of the factory inspection report.	

The case stands deferred.

Case No.	14 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	NEELIKON FOOD DYES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00003505AM25
RA File Number	NA
Licence No and Date	0311011093/03/02/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm had obtained Advance Authorization No. 0311011093 dated 03.02.2022 under the Self-Ratification Scheme (Para 4.07A) from RA-Mumbai and requested for norms fixation The case was discussed in NC meeting and the firm was asked to furnish the following: • Reason for the change of norms category from Self-Ratification to self-declaration. • Detailed justification for norms fixation of a self-ratified Authorisation. • Complete statement of import and export with details of shipping Bills and Bills of Entry. • The concerned RA is also to provide their comments. In response to the deficiency letter, the firm submitted a justification and requesting change in the norms category from Self-Ratification to Self-Declaration and seeking fixation of the norms. The Committee further observed that RA-Mumbai had earlier been requested to examine the firm's request for a "Norms Category Change," particularly with respect to the pre-import condition, and to provide its comments/report. However, the report/comments from RA-Mumbai are still awaited. Accordingly, the Committee decided to issue a reminder to RA-Mumbai for submission of the pending report. The case stands deferred.	

Case No.	15 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	JALQUA INTERNATIONAL LLP
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00000649AM23

RA File Number	52AX04000024 AM23
Licence No and Date	5211002448/06/05/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has submitted its reply. It was further observed that the authorization contains four import items, whereas the reply reflects only one item. After detailed deliberation, the Committee decided to seek the following information from the firm: • Clarification on why four import items were requested in the licence when only one item has been indicated in the reply. • Explanation for the discrepancy between the quantities mentioned in the reply and those stated in the authorization. • Confirmation regarding the chemical name, as the reaction indicates it to be calcium hypochlorite. • A personal hearing along with the above information. The case stands deferred.	

Case No.	16 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	NEELIKON FOOD DYES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00003506AM25
RA File Number	NA
Licence No and Date	0311016867/04/08/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm had obtained Advance Authorization No. 0311016867 dated 04.08.20122 under the Self-Ratification Scheme (Para 4.07A) from RA-Mumbai and requested for norms fixation The case was discussed in NC meeting and the firm was asked to furnish the following: • Reason for the change of norms category from Self-Ratification to self-declaration. • Detailed justification for norms fixation of a self-ratified Authorisation. • Complete statement of import and export with details of shipping Bills and Bills of Entry. • The concerned RA is also to provide their comments. In response to the deficiency letter, the firm submitted a justification and requesting change in the norms category from Self-Ratification to Self-Declaration and seeking fixation of the norms. The Committee further observed that RA-Mumbai had earlier been requested to examine the firm's request for a "Norms Category Change," particularly with respect to the pre-import condition, and to provide its comments/report. However, the report/comments from RA-Mumbai are still awaited. Accordingly, the Committee decided to issue a reminder to RA-Mumbai for submission of the pending report.	

The case stands deferred.

Case No.	17 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	NEELIKON FOOD DYES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00003507AM25
RA File Number	NA
Licence No and Date	0311024718/20/06/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm had obtained Advance Authorization No. 0311024718 dated 20.06.2023 under the Self-Ratification Scheme (Para 4.07A) from RA-Mumbai and requested for norms fixation The case was discussed in NC meeting and the firm was asked to furnish the following: • Reason for the change of norms category from Self-Ratification to self-declaration. • Detailed justification for norms fixation of a self-ratified Authorisation. • Complete statement of import and export with details of shipping Bills and Bills of Entry. • The concerned RA is also to provide their comments. In response to the deficiency letter, the firm submitted a justification and requesting change in the norms category from Self-Ratification to Self-Declaration and seeking fixation of the norms. The Committee further observed that RA-Mumbai had earlier been requested to examine the firm's request for a "Norms Category Change," particularly with respect to the pre-import condition, and to provide its comments/report. However, the report/comments from RA-Mumbai are still awaited. Accordingly, the Committee decided to issue a reminder to RA-Mumbai for submission of the pending report. The case stands deferred	

Case No.	18 / NC/4/MEET/Feb/202526/18
Case Status	Case Approved
Party Name	GODREJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00005600AM24

RA File Number	03AX04002628 AM24			
Licence No and Date	0311027036/12/09/2023			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:				
Export Item	Qty	S.No	Import item	Qty. Recommended
Sodium Coco Sulphate	1 kg.	1	Lauryl Alcohol	0.542 kg
		2	Stearyl Alcohol	0.162 kg
		3	Sulphur	0.122 kg
		4	Caustic Soda Lye	0.163 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	19 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	JALAQUA INTERNATIONAL LLP
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00007305AM24
RA File Number	52AX04000266 AM24
Licence No and Date	5211006697/11/12/2023
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that for manufacturing export item “Chloramines T”, Slaked lime is not required. Therefore, the committee decided to ask the firm for personal hearing to explain the requirement of import item.	
The case stands deferred.	

Case No.	20 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026

and Date	
HQ File Number	HQRNORM APPLY 00009139AM24
RA File Number	03AX04005736 AM24
Licence No and Date	0311032199/15/03/2024
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has submitted detailed reply regarding % yield at every stage of reaction. After detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred.	

Case No.	21 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	PACIFIC ENGINEERED SURFACES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00001247AM25
RA File Number	07AX04000395 AM25
Licence No and Date	0711011549/12/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and the firm has appeared for personal hearing in another case. Based on that discussion and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • To segregate the raw materials consumable capital goods accessories etc. from the import items. • To indicate Weight of export item in kg terms • To show all the indigenous items also in 4E table. • Composition of slab indicating Net content and wastage separately with justification. • Function of each import item (other than raw materials) in manufacturing export items. • Production /Consumption data of import items for the last three years duly certified by CA. The case stands deferred.	

Case No.	22 / NC/4/MEET/Feb/202526/18
Case Status	Case Approved
Party Name	NITTA GELATIN INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00001278AM25

RA File Number	10AX04000055 AM25		
Licence No and Date	1011002485/13/06/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export Item	Qty	Import item	Qty. Recommended
FISH COLLAGEN PEPTIDE	1 Kg	PROCESSED DEMINERALISED FISH SCALES	1.50 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	23 / NC/4/MEET/Feb/202526/18											
Case Status	Case Approved											
Party Name	MAXTECH INDUSTRIES LLP											
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026											
HQ File Number	HQRNORM APPLY 00001618AM25											
RA File Number	03AX04001523 AM25											
Licence No and Date	0311035025/28/06/2024											
Norms Committee Decision:												
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:												
Export Item Name: Bag size of 160x6000 mm Long of material I550 GSM Polyester with PTFE Membrane (NetContent: 1)550GSM Polyester Fabric 3773.602SQM 2) PTFE Membrane: 4150.961 SQM 3) PTFEThreads:28.747 KGS 4) SS301 stainless steel cold roll strip:93.786KGS) Qty.: 1000 Nos Import Items: <table border="1"> <tr> <th>S. No.</th> <th>Description</th> <th>Qty. Recommended</th> </tr> <tr> <td>1.</td> <td>550 GSM Polyester Fabric</td> <td>3981.150 Square Meters</td> </tr> <tr> <td>2.</td> <td>PTFE Membrane (relevant thickness)</td> <td>4275.49 Square Meters</td> </tr> </table>				S. No.	Description	Qty. Recommended	1.	550 GSM Polyester Fabric	3981.150 Square Meters	2.	PTFE Membrane (relevant thickness)	4275.49 Square Meters
S. No.	Description	Qty. Recommended										
1.	550 GSM Polyester Fabric	3981.150 Square Meters										
2.	PTFE Membrane (relevant thickness)	4275.49 Square Meters										

3.	PTFE Threads (Relevant)	29.034 Kg
4.	SS301stainlesssteelcoldrollstrip	94.724 Kg

Export Item Name-2: Bag size of 160 x 6000 mm Long of material 750 GSM Fiberglass fabric with PTFE Membrane (Net Contents: 1) 750 GSM Fiberglass Fabric:10448.420SQM 2) 630 GSM PTFE/P84 BlendFabric:604.796SQM 3) PTFEMembrane:11493.250 SQM 4) PTFE

Threads: 83.368 KGS 5)SS 301 stainless steel cold rollstrip:269.126KGS)

Qty.; 2900 Nos

Import Items:

S. No.	Description	Qty. Recommended
5.	750gsm FiberglassFabric	10761.87 Square Meters
6	630 gsm PTFE/P84 Blend Fabric	622.94 Square Meters
7.	PTFE Membrane (relevant thickness)	11838.05 Square Meters
8.	PTFE Threads (Relevant)	84.202 Kg
9.	SS301stainless steel cold roll strip	271.517 Kg

RA may take necessary action, subject to compliance with other usual conditions of the HBP.

Case No.	24 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	JALAQUA INTERNATIONAL LLP
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00001840AM25
RA File Number	52AX04000096 AM25
Licence No and Date	5211008822/09/07/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that for manufacturing export item “Chloramines T”, Slaked lime is not required. Therefore, the committee decided to ask the firm for personal hearing to explain the requirement of import item.	

The case stands deferred.

Case No.	25 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	ACTIVE CARBON INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00002271AM25
RA File Number	09AX04000144 AM25
Licence No and Date	0911007678/02/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, the committee decided to ask the firm for personal hearing to explain the manufacturing process with all supporting documents. The case stands deferred.	

Case No.	26 / NC/4/MEET/Feb/202526/18			
Case Status	Case Approved			
Party Name	HUBERGROUP INDIA PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026			
HQ File Number	HQRNORM APPLY 00003063AM25			
RA File Number	03AX04002843 AM25			
Licence No and Date	0311037159/16/09/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:				
Item Of Export	Qty	Sl. No.	Item Of Import	Quantity Recommended
NewV UV PAPER PRINTING INK BLUE (CYAN) (Pigment Content	1kg	1	Pigment Blue 15.3 (WC)	0.2850 kg
		2	POLYESTER ACRYLATE (Di TMP with Dimer)	0.5150 kg

27.5 +/- 5% Solid Content 72.5 +/- %%)	3	POLYETHER ACRYLATE (MGA)	0.0786 kg
	4	TRI METHYLOL PROPANE ETHOXY TRI ACRYLATE (TMPE0TA)	0.0010 kg
	5	BUTYLATED HYDROXY TOULENE	0.0111 kg
	6	EFFULGENCE-510 (NAPL) (TRI N HYDROXY-N-NITROSOPHENYLAMINO-O,O) ALUMINIUM	0.0111 kg.
	7	SOLSPERSE 39000 (100% ACTIVE POLYMERIC DISPERSANT)	0.009 kg.
	8	LITHOSPERSE 7005 CS (Kaolin Clay)-82441	0.0360 kg.
	9	TALC PC-07	0.024 kg
	10	POLYESTER ACRYLATE	0.0607 kg.
	11	THICKENING AGENT	0.0015 kg
	12	EDTA DISODIUM	0.020 kg.
RA may take necessary action, subject to compliance with other usual conditions of the HBP.			

Case No.	27 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	PACIFIC ENGINEERED SURFACES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00003093AM25
RA File Number	07AX04000998 AM25
Licence No and Date	0711012335/17/09/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and the firm has appeared for personal hearing in another case. Based on that discussion and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the following:	

- Justification for asking different raw materials in this case than in the other licence taken earlier LicenceNo. 0711008371 dated 23.06.2023 and 0711009696 dated 13.11.2023.
- Weight of export item indicating separately weight of raw materials, accessories, consumable, polishing agent etc.
- Calculation for the requirement of import and indigenous items for the manufacturing export item.
- Function of import item in manufacturing export item with justification.

The case stands deferred.

Case No.	28 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	SUNSHIELD CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00003300AM25
RA File Number	03AX04003104 AM25
Licence No and Date	0311037435/26/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred.	

Case No.	29 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	NAVIN FLUORINE ADVANCED SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00003522AM25
RA File Number	03AX04003307 AM25
Licence No and Date	0311037714/07/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred.	

Case No.	30 / NC/4/MEET/Feb/202526/18
Case Status	Case Approved
Party Name	HINDUSTAN UNILEVER LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00003567AM25
RA File Number	03AX04002854 AM25
Licence No and Date	0311037082/09/10/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	Qty	S.No	Import item	Qty. Recommended
Vaseline Original Protecting Jelly 50ml	1 kg	1	Yellow Petroleum Jelly (RAJELL YP21AJ6)	1.005 kg/kg content in export
		6	Plastic Container VPJ 50ml Icon Jar	Relevant, As per packing policy
Vaseline Original Protecting Jelly 100ml	1 kg	2	Yellow Petroleum Jelly (RAJELL YP21AJ6)	1.005 kg/kg content in export
		8	Plastic Container VPJ 100ml Icon Jar	Relevant, As per packing policy
New Vaseline Original Pure Skin Jelly 50ml	1 kg	3	Yellow Petroleum Jelly (RAJELL YP21AJ6)	1.005 kg/kg content in export
		7	Plastic Container VPJ 50ml Icon Jar	Relevant, As per packing policy
New Vaseline Original Pure Skin Jelly 100ml	1 kg	4	Yellow Petroleum Jelly (RAJELL YP21AJ6)	1.005 kg/kg content in export
		9	Plastic Container VPJ 100ml Icon Jar	Relevant, As per packing policy
New Vaseline Original Pure Skin Jelly 250ml	1 kg	5	Yellow Petroleum Jelly (RAJELL YP21AJ6)	1.005 kg/kg content in export
		10	Plastic Container VPJ 250ml Icon Jar	Relevant, As per packing policy

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	31 / NC/4/MEET/Feb/202526/18										
Case Status	Case Approved										
Party Name	SV PLASTOCHEM PRIVATE LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026										
HQ File Number	HQRNORM APPLY 00003690AM25										
RA File Number	31AX04000237 AM25										
Licence No and Date	3111003985/17/10/2024										
Norms Committee Decision:											
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:											
<table><tr><td>Export Item</td><td>Qty</td><td>Import item</td><td>Qty. Recommended</td></tr><tr><td>METHYL TIN STABILISER STS MTM(Containing 95% imported Methyl Tin Mercaptide)</td><td>1Kg</td><td>METHYL TIN MERCAPTIDE</td><td>0.95 kg.</td></tr></table>				Export Item	Qty	Import item	Qty. Recommended	METHYL TIN STABILISER STS MTM(Containing 95% imported Methyl Tin Mercaptide)	1Kg	METHYL TIN MERCAPTIDE	0.95 kg.
Export Item	Qty	Import item	Qty. Recommended								
METHYL TIN STABILISER STS MTM(Containing 95% imported Methyl Tin Mercaptide)	1Kg	METHYL TIN MERCAPTIDE	0.95 kg.								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.											

Case No.	32 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	DETERGEO CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00003905AM25
RA File Number	05AX04002407 AM25
Licence No and Date	0511028602/28/10/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.	
The case stands deferred.	

Case No.	33 / NC/4/MEET/Feb/202526/18								
Case Status	Case Approved								
Party Name	SV PLASTOCHEM PRIVATE LIMITED								
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026								
HQ File Number	HQRNORM APPLY 00003917AM25								
RA File Number	31AX04000354 AM24								
Licence No and Date	3111004018/28/10/2024								
Norms Committee Decision:									
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:									
<table><tr><th>Export Item</th><th>Qty</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td>STS 1022(Containing 95% imported Methyl TinStabilizer)</td><td>1 Kg</td><td>METHYL TIN STABILISER</td><td>0.77 kg.</td></tr></table>		Export Item	Qty	Import item	Qty. Recommended	STS 1022(Containing 95% imported Methyl TinStabilizer)	1 Kg	METHYL TIN STABILISER	0.77 kg.
Export Item	Qty	Import item	Qty. Recommended						
STS 1022(Containing 95% imported Methyl TinStabilizer)	1 Kg	METHYL TIN STABILISER	0.77 kg.						
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.									

Case No.	34 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	GENUINE FILTER & FABRICS
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00004293AM25
RA File Number	56AX04000772 AM24
Licence No and Date	5611003422/22/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has not given apoint-wise reply, instead giving only size of export item. Therefore, the committee decided to ask the firm to furnish pointwise reply with the following information: • Weight and Specification with drawing/design & photographs of Export item. • Weight and thickness/GSM of import item. • Calculation of requirement of Woven glass with PTFE membrane, indicating net content and wastage separately in KG terms and also to fill 4 E for indigenous items. The case stands deferred.	

Case No.	35 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	FEROLITE JOINTINGS LIMITED.
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00004371AM25
RA File Number	05AX04002832 AM25
Licence No and Date	0511029234/27/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred.	

Case No.	36 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	STYLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00004394AM25
RA File Number	30AX04000457 AM25
Licence No and Date	0511029272/28/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred.	

Case No.	37 / NC/4/MEET/Feb/202526/18
Case Status	Case Approved
Party Name	STYLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00004395AM25
RA File Number	30AX04000459 AM25
Licence No and Date	0511029273/28/11/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item:

Sl. No.	Item Description	Quantity (KG)
1	SINGLE SIDE DECORATIVE MIRROR LAMINATES (THICKNESS: 1.00MM +/- 0.50 MM)) 29768.0 Sq. mt	1 SQ. MTR. X 1 MM THICKNESS OF WT. 1.45 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	KRAFT PAPER (60 GSM - 205 GSM)	1.033 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2	PHENOL	0.435 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	METHANOL	0.398 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4	MELAMINE	0.133 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	B.O.P.P. FILM	0.011 KG OR APPLIED QUANTITY WHICHEVER IS LESS
6.	MIRROR FOIL(A METAL FOIL WITH MIRROR LIKE APPEARANCE , PREFECTLY FLAT	Deleted not given in SION and no details provided

Note: 1. The above norm has been worked out on the 1.00 MM Thickness with Average Wt. of 1.45 KG +/- 2.5%.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula:

AxB/C

Where

A= Qty. allowed for 1.00 MM Thickness of Wt. 1.45 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 1.00 MM or the Standard Wt. of 1.45 KG/Sq. Meter of 1.00 MM Thickness.

3. The Quantity of BOPP Film given above will be for One Sq. Meter of Decorative Laminates irrespective of Thickness and Weight of Decorative Laminates to be exported.

4. The Quantity of all the other items unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	38 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	CLEAN FINO-CHEM LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00004570AM25
RA File Number	31AX04000296 AM25
Licence No and Date	3111004163/05/12/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.	
The case stands deferred.	

Case No.	39 / NC/4/MEET/Feb/202526/18
Case Status	Case Approved
Party Name	MAXTECH INDUSTRIES LLP
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00004730AM25
RA File Number	03AX04004585 AM25
Licence No and Date	0311039567/12/12/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item-1 : Filter Bag (Size of 160 x 6000 mm Long of material 750 GSM Fiberglass fabric)(Net Content 1) 750 GSM Fiberglass Fabric: 5841.37 SQM 2) 630 GSM PTFE/P84 Blend Fabric: 340.67 SQM 3) PTFE Membrane: 6425.51 SQM 4) PTFE Threads: 47.94 KGS 5) SS 301 stainless steel cold roll 264.000 KGS

Qty.: 1700 Nos

Import Items:

S. No.	Description	Qty. Recommended
1.	750 GSM Fiberglass Fabric	6016.611 Square Meters
2.	630 GSM PTFE/P84 Blend Fabric	350.890 Square Meters
3.	PTFE Membrane (relevant thickness)	6618.275 Square Meters
4.	PTFE Threads (Relevant)	48.419 Kg
5.	SS 301 stainless steel cold roll strip	266.64 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.s

Case No.	40 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00000066AM26
RA File Number	10AX04000347 AM25
Licence No and Date	1011003044/02/04/2025

Norms Committee Decision:

The Committee examined the case in as per the agenda and observed that the item relates to food item, for which Norms Committee -6 is the designated nodal committee for fixation of norms. After detailed deliberations and based on recommendations of the technical authority, the Committee decided to transfer the case to Norms Committee-6 for fixation of norms.

The case stands deferred.

Case No.	41 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	KONARK HERBALS AND HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00000101AM26
RA File Number	03AX04006493 AM25
Licence No and Date	0311042872/04/04/2025
Norms Committee Decision: The Committee examined the case in as per the agenda and observed that the item relates to food item, for which Norms Committee -6 is the designated nodal committee for fixation of norms. After detailed deliberations and based on recommendations of the technical authority, the Committee decided to transfer the case to Norms Committee-6 for fixation of norms. The case stands deferred.	

Case No.	42 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00000421AM26
RA File Number	10AX04000018 AM26
Licence No and Date	1011003078/24/04/2025
Norms Committee Decision: The Committee examined the case in as per the agenda and observed that the item relates to food item, for which Norms Committee -6 is the designated nodal committee for fixation of norms. After detailed deliberations and based on recommendations of the technical authority, the Committee decided to transfer the case to Norms Committee-6 for fixation of norms.	

The case stands deferred.

Case No.	43 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00000599AM26
RA File Number	10AX04000308 AM25
Licence No and Date	1011003099/02/05/2025
Norms Committee Decision: The Committee examined the case in as per the agenda and observed that the item relates to food item, for which Norms Committee -6 is the designated nodal committee for fixation of norms. After detailed deliberations and based on recommendations of the technical authority, the Committee decided to transfer the case to Norms Committee-6 for fixation of norms. The case stands deferred.	

Case No.	44 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00000811AM26
RA File Number	10AX04000044 AM26
Licence No and Date	1011003113/15/05/2025
Norms Committee Decision: The Committee examined the case in as per the agenda and observed that the item relates to food item, for which Norms Committee -6 is the designated nodal committee for fixation of norms. After detailed deliberations and based on recommendations of the technical authority, the Committee decided to transfer the case to Norms Committee-6 for fixation of norms.	

The case stands deferred.

Case No.	45 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00000812AM26
RA File Number	10AX04000045 AM26
Licence No and Date	1011003114/15/05/2025
Norms Committee Decision: The Committee examined the case in as per the agenda and observed that the item relates to food item, for which Norms Committee -6 is the designated nodal committee for fixation of norms. After detailed deliberations and based on recommendations of the technical authority, the Committee decided to transfer the case to Norms Committee-6 for fixation of norms. The case stands deferred.	

Case No.	46 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	TMV NATURAL OILS AND EXTRACTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00000937AM26
RA File Number	10AX04000056 AM26
Licence No and Date	1011003133/20/05/2025
Norms Committee Decision: The Committee examined the case in as per the agenda and observed that the item relates to food item, for which Norms Committee -6 is the designated nodal committee for fixation of norms. After detailed deliberations and based on recommendations of the technical authority, the Committee decided to transfer the case to Norms Committee-6 for fixation of norms.	

The case stands deferred.

Case No.	47 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00000974AM26
RA File Number	10AX04000043 AM26
Licence No and Date	1011003140/21/05/2025
Norms Committee Decision: The Committee examined the case in as per the agenda and observed that the item relates to food item, for which Norms Committee -6 is the designated nodal committee for fixation of norms. After detailed deliberations and based on recommendations of the technical authority, the Committee decided to transfer the case to Norms Committee-6 for fixation of norms. The case stands deferred.	

Case No.	48 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00001088AM26
RA File Number	10AX04000067 AM26
Licence No and Date	1011003150/27/05/2025
Norms Committee Decision: The Committee examined the case in as per the agenda and observed that the item relates to food item, for which Norms Committee -6 is the designated nodal committee for fixation of norms. After detailed deliberations and based on recommendations of the technical authority, the Committee decided to transfer the case to Norms Committee-6 for fixation of norms.	

The case stands deferred.

Case No.	49 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00001089AM26
RA File Number	10AX04000064 AM26
Licence No and Date	1011003151/27/05/2025
Norms Committee Decision: The Committee examined the case in as per the agenda and observed that the item relates to food item, for which Norms Committee -6 is the designated nodal committee for fixation of norms. After detailed deliberations and based on recommendations of the technical authority, the Committee decided to transfer the case to Norms Committee-6 for fixation of norms. The case stands deferred.	

Case No.	50 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00001198AM26
RA File Number	10AX04000074 AM26
Licence No and Date	1011003168/30/05/2025
Norms Committee Decision: The Committee examined the case in as per the agenda and observed that the item relates to food item, for which Norms Committee -6 is the designated nodal committee for fixation of norms. After detailed deliberations and based on recommendations of the technical authority, the Committee decided to transfer the case to Norms Committee-6 for fixation of norms.	

The case stands deferred.

Case No.	51 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00001419AM26
RA File Number	10AX04000086 AM26
Licence No and Date	1011003183/10/06/2025
Norms Committee Decision: The Committee examined the case in as per the agenda and observed that the item relates to food item, for which Norms Committee -6 is the designated nodal committee for fixation of norms. After detailed deliberations and based on recommendations of the technical authority, the Committee decided to transfer the case to Norms Committee-6 for fixation of norms. The case stands deferred.	

Case No.	52 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00001393AM26
RA File Number	10AX04000082 AM26
Licence No and Date	1011003176/10/06/2025
Norms Committee Decision: The Committee examined the case in as per the agenda and observed that the item relates to food item, for which Norms Committee -6 is the designated nodal committee for fixation of norms. After detailed deliberations and based on recommendations of the technical authority, the Committee decided to transfer the case to Norms Committee-6 for fixation of norms.	

The case stands deferred.

Case No.	53 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00001497AM26
RA File Number	10AX04000089 AM26
Licence No and Date	1011003201/13/06/2025
Norms Committee Decision: The Committee examined the case in as per the agenda and observed that the item relates to food item, for which Norms Committee -6 is the designated nodal committee for fixation of norms. After detailed deliberations and based on recommendations of the technical authority, the Committee decided to transfer the case to Norms Committee-6 for fixation of norms. The case stands deferred.	

Case No.	54 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	VISION GEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00001596AM26
RA File Number	13AX04000085 AM26
Licence No and Date	1311004004/20/06/2025
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred.	

Case No.	55 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00001913AM26
RA File Number	10AX04000116 AM26
Licence No and Date	1011003251/07/07/2025
Norms Committee Decision: The Committee examined the case in as per the agenda and observed that the item relates to food item, for which Norms Committee -6 is the designated nodal committee for fixation of norms. After detailed deliberations and based on recommendations of the technical authority, the Committee decided to transfer the case to Norms Committee-6 for fixation of norms. The case stands deferred.	

Case No.	56 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00002187AM26
RA File Number	10AX04000151 AM26
Licence No and Date	1011003312/21/07/2025
Norms Committee Decision: The Committee examined the case in as per the agenda and observed that the item relates to food item, for which Norms Committee -6 is the designated nodal committee for fixation of norms. After detailed deliberations and based on recommendations of the technical authority, the Committee decided to transfer the case to Norms Committee-6 for fixation of norms. The case stands deferred.	

Case No.	57 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00002207AM26
RA File Number	10AX04000153 AM26
Licence No and Date	1011003321/21/07/2025
Norms Committee Decision: The Committee examined the case in as per the agenda and observed that the item relates to food item, for which Norms Committee -6 is the designated nodal committee for fixation of norms. After detailed deliberations and based on recommendations of the technical authority, the Committee decided to transfer the case to Norms Committee-6 for fixation of norms. The case stands deferred.	

Case No.	58 / NC/4/MEET/Feb/202526/18		
Case Status	Case Approved		
Party Name	SHOGUN ORGANICS LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026		
HQ File Number	HQRNORM APPLY 00002449AM26		
RA File Number	03AX04001547 AM26		
Licence No and Date	0311046169/01/08/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority and cue from approved norms in NC Meeting no-NC/4/MEET/Nov/202526/13 dated 03.12.2025 Advance Authorization No- 0311042229 dated 18.03.2025, the committee decided to fix the norms as follows:			
Export Item	Quantity	Import item	Qty Recommended
DIMEFLUTHRIN TECHNICAL	1 Kg	Chrysanthemic Acid Chloride	0.50 Kg
		4-Methoxymethyl-2,3,5,6Tetrafluorobenzyl Alcohol	0.60 Kg

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	59 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00002485AM26
RA File Number	10AX04000169 AM26
Licence No and Date	1011003361/04/08/2025
Norms Committee Decision: The Committee examined the case in as per the agenda and observed that the item relates to food item, for which Norms Committee -6 is the designated nodal committee for fixation of norms. After detailed deliberations and based on recommendations of the technical authority, the Committee decided to transfer the case to Norms Committee-6 for fixation of norms. The case stands deferred.	

Case No.	60 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00002567AM26
RA File Number	10AX04000176 AM26
Licence No and Date	1011003370/07/08/2025
Norms Committee Decision: The Committee examined the case in as per the agenda and observed that the item relates to food item, for which Norms Committee -6 is the designated nodal committee for fixation of norms. After detailed deliberations and based on recommendations of the technical authority, the Committee decided to transfer the case to Norms Committee-6 for fixation of norms.	

The case stands deferred.

Case No.	61 / NC/4/MEET/Feb/202526/18
Case Status	Case Approved
Party Name	SHOGUN ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00003297AM26
RA File Number	31AX04000226 AM26
Licence No and Date	0311047428/18/09/2025

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority and cue from approved norms in NC Meeting no-NC/4/MEET/Nov/202526/13 dated 03.12.2025 Advance Authorization No- 0311042229 dated 18.03.2025, the committee decided to fix the norms as follows:

Export Item	Quantity	Import item	Qty Recommended
DIMEFLUTHRIN TECHNICAL	1 Kg	Chrysanthemic Acid Chloride	0.50 Kg
		4-Methoxymethyl-2,3,5,6Tetrafluorobenzyl Alcohol	0.60 Kg

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	62 / NC/4/MEET/Feb/202526/18
Case Status	Case Approved
Party Name	SHOGUN ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00003490AM26
RA File Number	03AX04003358 AM26
Licence No and Date	0311047770/01/10/2025

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority and cue from approved norms in NC Meeting no-NC/4/MEET/Nov/202526/13 dated 03.12.2025 Advance

Authorization No- 0311042229 dated 18.03.2025, the committee decided to fix the norms as follows:

Export Item	Quantity	Import item	Qty Recommended
DIMEFLUTHRIN TECHNICAL	1 Kg	Chrysanthemic Acid Chloride	0.50 Kg
		4-Methoxymethyl-2,3,5,6Tetrafluorobenzyl Alcohol	0.60 Kg

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	63 / NC/4/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202526/ 18 and 18/02/2026
HQ File Number	HQRNORM APPLY 00004786AM26
RA File Number	10AX04000269 AM26
Licence No and Date	1011003556/12/12/2025

Norms Committee Decision:

The Committee examined the case in as per the agenda and observed that the item relates to food item, for which Norms Committee -6 is the designated nodal committee for fixation of norms. After detailed deliberations and based on recommendations of the technical authority, the Committee decided to transfer the case to Norms Committee-6 for fixation of norms.

The case stands deferred.